

*(Interruptions)**[English]*

KUMARI MAMATA BANERJEE (Jadavpur): Sir, I have given a privilege motion against Mr. Amal Datta... *(Interruptions)*

[Translation]

MR. SPEAKER: I have received it just now. I will see it.

(Interruptions)

MR. SPEAKER: I can not say anything without going through it.

*(Interruptions)**[English]*

MR. SPEAKER: First I have to go through it and find out. If there is *prima facie* case, then I will allow it. Otherwise, not.

*(Interruptions)**[Translation]*

SHRI BALWANT SINGH RAMOOWALIA (Sangrur): Mr. Speaker, Sir, the release of Jodhpur detainees is a good step. However, the situation has become complicated with the re-arrest of Shri Tohra and 77 others.

[English]

MR. SPEAKER: All right, not like this.

(Interruptions)

DR. CHANDRA SHEKHAR TRIPATHI (Khalilabad): Mr. Ram Jethmalani... *(Interruptions)*

MR. SPEAKER: He is not a Member of this House. Let the Upper House take care of it. He is not my Member.

(Interruptions)

SHRI P.K. THUNGON (Arunachal West): Sir, at this time of civilisation, a kind of terror, which was perpetrated by Hitler in Germany, is going on in Tibet... *(Interruptions)*

MR. SPEAKER: You give me something. I cannot allow like this. I do not know what you are saying.

(Interruptions)

MR. SPEAKER: Not allowed.

(Interruptions)

12.10 hrs.

PAPERS LAID ON THE TABLE

[English]

Annual Report of Brahmaputra Board for 1987-88 and statement for delay in laying these papers

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF WATER RESOURCES (SHRI B. SHANKARANAND): I beg to lay on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the Brahmaputra Board for the year 1987-88 along with Audited Accounts.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT—7486/89]

Notiflcations under Customs Act, 1962 and Central Excise and Salt Act, 1944

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A.K. PANJA): I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

(i) G.S.R. 1177 (E) published in Gazette of India dated the 15th December, 1988 together with an explanatory memorandum empowering the Government to take special measures for the purpose of checking the illegal export of Acetic Anhydride across the Indo-Burma border and facilitating the detection of this commodity which is likely to be illegally exported.

(ii) G.S.R. 1201 (E) published in Gazette of India dated the 23rd December, 1988 together with an explanatory memorandum seeking to prescribe effective basic customs duties on specified copper items and on unwrought zinc.

(iii) G.S.R. 1202 (E) published in Gazette of India dated the 23rd December, 1988 together with an explanatory memorandum seeking to exempt auxiliary duty in excess of 30 per cent *ad valorem* in respect of goods covered by Notification No. 319/88-Customs, dated the 23rd December, 1988.

(iv) G.S.R. 1203 (E) published in Gazette of India dated the 23rd December, 1988 together with an explanatory memorandum making certain amendments to Notification Nos. 122/78-Customs, dated the 21st June, 1978, 84/86-Customs, dated 17th February, 1986, 387/87-Customs, dated the 30th December, 1987 and 240/88-Customs, dated the 26th August, 1988 so as to prescribe effective rates of basic customs duty in respect of copper waste and scrap for the manufacture of copper oxychloride,

unwrought lead and unwrought nickel.

(v) G.S.R. 1212 (E) published in Gazette of India dated the 27th December, 1988 together with an explanatory memorandum extending the validity of Notification No. 234/86-Customs, dated the 3rd April, 1986 upto 31st March, 1989.

(vi) G.S.R. 12 (E) published in Gazette of India dated the 9th January, 1989 together with an explanatory memorandum seeking to exempt specified goods imported for display in exhibitions, fairs, meetings and similar events from the whole of the basic and additional duties of customs, subject to certain conditions.

(vii) G.S.R. 13 (E) published in Gazette of India dated the 9th January, 1989 together with an explanatory memorandum seeking to exempt goods covered by Notification No. 3/89-Customs dated the 9th January, 1989 from the auxiliary duty of the customs.

(viii) G.S.R. 74 (E) and 75 (E) published in Gazette of India dated the 2nd February, 1989 together with an explanatory memorandum regarding exemption to specified machinery for the manufacture of rubber surgical gloves from the basic duty of customs in excess of 25 per cent *ad valorem*, whole of the Additional and auxiliary duty of customs leviable thereon. [Placed in Library. See No. LT—7497/89]

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—

(i) G.S.R. 1 (E) published in Ga-

[Sh. A.K. Panja]

zette of India dated the 2nd January, 1989 together with an explanatory memorandum making certain amendment to Notification No. 425/86-CE dated the 18th September, 1988 so as to remove the requirement regarding packing for availing exemption from excise duty on tea falling under sub-heading No. 0902.19 of the Central Excise Tariff when made from duty paid tea.

(ii) G.S.R. 30 (E) published in Gazette of India dated the 16th January, 1989 together with an explanatory memorandum seeking to exempt duty on tobacco powder captively used in the factory of manufacture for further production of gudaku.

(iii) G.S.R. 113 (E) published in Gazette of India dated the 22nd February, 1989 together with an explanatory memorandum providing that the excise duty on items falling under sub-heading No. 2806.90 or 2851.00 of the Schedule to the Central Excise Tariff Act, 1985 and used within the factory of production, shall not be required to be paid during the period from 28th February, 1986 to 24th November, 1987. [Placed in Library. See No. LT—7488/89]

**Industrial Reconstruction Bank of India
General Regulations, 1988. Notifica-
tions under Securities Contracts
(Regulations) Act, 1956 etc.**

THE MINISTER OF STATE IN THE
DEPARTMENT OF ECONOMIC AFFAIRS
IN THE MINISTRY OF FINANCE (SHRI
EDUARDO FALEIRO): I beg to lay on the
Table:—

(1) A copy of the Industrial Recon-
struction Bank of India General

Regulations, 1988 (Hindi and Eng-
lish versions) under sub-section
(3) of section 69 of the Industrial
Reconstruction Bank of India Act,
1984. [Placed in Library. See No.
LT—7489/89]

(2) A copy each of the following Notifi-
cation (Hindi and English versions)
under sub-section (3) of section 30
of the Securities Contracts (Regu-
lation) Act, 1956:—

(i) The Securities Contracts
(Regulation) Amendment Rules,
1988 published in Notification No.
G.S.R. 1070 (E) in Gazette of India
dated the 15th November, 1988.

(ii) S.O. 1194 (E) published in
Gazette of India dated the 22nd
December, 1988 granting perma-
nent recognition to Madhya
Pradesh Stock Exchange, Indore.

(iii) S.O. 41 (E) published in Ga-
zette of India dated the 9th Janu-
ary, 1989 granting recognition to
Jaipur Stock Exchange Limited,
Jaipur.

(iv) S.O. 42 (E) published in Ga-
zette of India dated the 9th Janu-
ary, 1989 regarding extension of
section 13 of the Securities Con-
tracts (Regulation) Act, 1956 to
area covered by the Municipal
Corporation of Jaipur in Rajasthan.
[Placed in Library. See No. LT—
7490/89]

(3) A copy of Eighteenth Valuation
Report (Hindi and English ver-
sions) of the Life Insurance Corpo-
ration of India as on 31st March,
1988, under section 29 of the Life
Insurance Corporation Act, 1956.
[Placed in Library. See No. LT—
7491/89]

(4) (i) A copy of the Annual Report
(Hindi and English versions) of the

National Bank for Agriculture and Rural Development for the year 1987-88 along with Audited Accounts, under sub-section (5) of section 48 of the National Bank for Agriculture and Rural Development Act, 1981.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Bank for Agriculture and Rural Development for the year 1987-88. [Placed in Library. See No. LT—7492/89]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Financial Corporation for the year 1987-88 under sub-section (3) of section 38 of the State Financial Corporation Act, 1951.

(ii) A copy of the (Hindi and English versions) on the Accounts of the Delhi Financial Corporation for the year 1987-88 under sub-section (7) of section 37 of the State Financial Corporation Act, 1951.

(iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Delhi Financial Corporation for the year 1987-88.

(6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above. [Placed in Library. See No. LT—7493/89]

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRIMATI KRISHNA SAHJ): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Narmada Control Authority, New Delhi, for the period from 1st July, 1987 to 30th June, 1988 along with Audited Accounts. [Placed in Library. See No. LT—7494/89]

Imports (Control) Amendment Order, 1989

THE MINISTER OF COMMERCE (SHRI DINESH SINGH): On behalf of my colleague, Shri P.R. Das Munsi, I beg to lay on the Table a copy of the Imports (Control) Amendment Order, 1989 (Hindi and English versions) published in Notification No. S.O. 149 (E) in Gazette of India dated the 23rd February, 1989, issued under sections 3 and 4A of the Imports and Exports (Control) Act, 1947. [Placed in Library. See No. LT—7495/89]

SHRI SHANTARAM NAIK (Panaji): Sir, Shri Ram Jethmalani...

(Interruptions)

MR. SPEAKER: Mr. Naik, do you realise that he is a Member of the other House?

SHRI SHANTARAM NAIK: But he is also a citizen of the country.

*(Interruptions)**

MR. SPEAKER: Let the Upper House take care of it. It is their problem, not ours.

Now, Shrimati Shiela Dikshit.

*(Interruptions)**

MR. SPEAKER: Only Shrimati Shiela Dikshit goes on record.

12.12 hrs.

BUSINESS OF THE HOUSE

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI H.K.L. BHAGAT): With your permission, Sir, I rise to announce that Government